| | Name of Corporate debtor | | M/S.Ea | sun Reyrolle Li | mited | | Date of Commer List of Operational Credi | | ation | 17.02.2022 | | List of Stakeho | lders as on | 07.12.2023 |
|-------|--|------------------------------|-----------------------|-----------------|----------------|---|---|-----------------|--|----------------------------------|---|--------------------------------|--|--|
| | | | | Details of | Claim Received | | Details of Claim Adn | | | | | | 1 | Amount in Rs |
| SI.No | Name of Authorised Representative , if any | Name of the Employee | Nature of Claimant | Date of receipt | | Total Amount amount of claim admitted | Amount of claim for the period of twelve months preceding the liquidation commencement date | Nature of claim | % share in total amount of claims admitted | Amount of Contingent Claim | Amount of any mutual dues, that may be setoff | Amount of claim rejected | Amount of claim under verification | Remarks, if any |
| 2 | Ajith Velloli | Ajith Velloli | Employee | 16.03.2022 | 4,95,482 | 4,95,482 | | Unpaid salary | 0.007758 | | | - | | Verified with the books of accounts and the payroll register Claim admitted under Employee category The claim is admitted in full for Rs. 4,95,482/- under section 53(1)(f) |
| 3 | Partha Pratim Ghosh | Partha Pratim Ghosh | Employee | 25.02.2022 | 4,61,863 | 4,61,863 | | Unpaid salary | 0.0072316 | | | ÷ | | Verified with the books of accounts and the payroll register Claim admitted under Employee category The claim is admitted in full for Rs. 4,61,863/- under section 53(1)(f) |
| 7 | Leema Christy | Leema Christy | Employee | | 4,17,985 | 3,65,985 | | Unpaid salary | 0.0057304 | | | 52,000 | | Verified with the books of accounts and other supporting documents Claim admitted under Employee category As per company's records, the company has paid |
| 11 | M.Ravi | M.Ravi | Employee | 01.03.2022 | 4,05,609 | 2,56,166 | | Unpaid salary | 0.0040109 | | | 1,49,443 | | Verified with the books of accounts and the payroll register 2) Claim admitted under Workman category 3) Salary due from July 2019 to Jan 2020 is admitted under section 53(1)(f) for Rs. 2,56,186/ |
| 15 | Prakash.H.S | Prakash.H.S | Employee | 07.03.2022 | 1,96,096 | 1,55,389 | | Unpaid salary | 0.002433 | | | 40,707 | | 1) Verified with the books of accounts and the payrol register 2) Claim admitted under Employee category 3) The claim is admitted partly for Ns. 1,55,389°- under section 53(1)(f) 4) Performance Pays not yet due as the management of the company dish't issued any letter regarding that, thence rejected you have been provided that the provided payrol of the company dish't issued any letter regarding that, thence rejected 5) Provident Fund Claim is rejected as it is payable to Provident Fund Department of A per Company Policy, the leave encadament is encadable only upon retrement or resignation. As the Company into liquidation, the same is not payable, hence rejected |
| 17 | L.Vendarasu | L Vendarasu | Employee | 07.03.2022 | 1,98,168 | 49,650 | | Unpaid salary | 0.0007774 | | | 1,48,518 | | 1) Verified with the books of accounts and the payrol register 2) Claim admitted under Employee category 3) TOS deducted is paid to Income Tao Department, hence rejected 4) Provident Fund Dam in rejected as 8 is a payable to Provident Fund Department. 5) The claim is admitted partly for 8x. 49,650/- under section 53(1)(f) |
| 18 | C.Natarajan | C.Natarajan | Employee | 07.03.2022 | 10,58,375 | - | | Unpaid salary | 0 | | | 10,58,375 | | Verified with the books of accounts and the payrol register As per Company records, no salary due and hence rejected |
| 19 | C.Natarajan | C.Natarajan | Employee | | 3,84,375 | 3,84,375 | | Unpaid salary | 0.0060184 | | | - | | 1) Verified with the books of accounts and other supporting documents 2) Claim admitted under workman category 3) The interest claim is admitted for Rs. 1,68,606/- under section 53(1)(f) 4) Gratuity due is admitted under section 36(4)(a)(iii) for Rs. 2,15,769 |
| 34 | Swapan Ganguly | Swapan Ganguly | Employee | 11.03.2022 | 1,82,332 | 1,57,711 | | Unpaid salary | 0.0024694 | | | 24,621 | | Werlfied with the books of accounts and the payroll register Claim admitted under Employee category The claim is admitted partly for Rs.1,57,711/- under section 53(1)(f) |
| 40 | Balu Marijo A | Balu Marijo A | Employee | 14.03.2022 | 45,581 | 28,081 | | Unpaid salary | 0.0004397 | | | 17,500 | | 1) Verified with the books of accounts and the payroll register 2) Claim admitted under Employee category 3) Provident Fund Claim is rejected as it is payable to Provident Fund Department. 4) Performance Pay in any set of use as the management of the company didn't issued any setter regarding that, Honor rejected 5) The datm is admitted partly for Rs. 28,081/- under section 53(1)(f) |
| 41 | Babu R | Babu R | Employee | 15.03.2022 | 87,842 | 87,842 | | Unpaid salary | 0.0013754 | | | | | Verified with the books of accounts and other supporting documents 2) Claim admitted under Employee category The claim is admitted in full for Rs. 87,842/- under section 53(1)(f) |
| 42 | Maheshwar Moreshwar Katre | Maheshwar Moreshwar Katre | Employee | 15.03.2022 | 28,56,600 | 6,97,657 | | Unpaid salary | 0.0109236 | | | 21,58,943 | | Verified with the books of accounts and other supporting documents 2) Claim admitted under Employee category The Committee party for Rs. 6,97,657/- under section 53(1)(f) Hirmer is no mutual agreement clause between the parties for interest, hence rejected |
| 47 | Subhamangala | Subhamangala | Employee | 17.03.2022 | 25,29,117 | 8,81,711 | | Unpaid salary | 0.0138054 | | | 16,47,406 | | 1) Verified with the books of accounts and the payroll register 2) Claim admitted under finishopee category 3) shainy after from July 2019 to 4th May 2020 is admitted under section 33(1)(f) for its, 5277-901. Fo. July 2020 is admitted under section 33(1)(f) for its, 527-901. Fo. July 2020 is admitted as per COC Resolution under section 53(1)(f) for its 7. The Seculation Under section 53(1)(f) for its 7. 1.19,241 5) for activity due is admitted under section 30(4)(a)(iii) for its 2.04,710 |
| 48 | Srinivasan D | Srinivasan D | Employee | 16.03.2022 | 28,02,025 | 14,25,140 | | Unpaid salary | 0.0223142 | | | 13,76,885 | | I) Verified with the books of accounts and the payrol register 21 Claim admitted under Employee category 21 Claim admitted under Employee category 23 Salary due from Nay 2015 to 4th May 2020 is admitted under section 52 (I)(1) for fix. 9.53,745/- 4) 24 Salary claim for 50M May to Joag 2020 is admitted as per CCC Resolution under section 53 (I)(1) for fix. 2.76,266 50 Gratully due is actificated or fix. 2.76,266 50 Gratully due is actificated or fix. 2.76,129 subject to Clarification received from LE Trust on gratuly |
| 49 | A Sadhasiva Reddy | A.Sadhasiva Reddy | Employee | 16.03.2022 | 13,42,823 | 5,79,849 | | Unpaid salary | 0.009079 | | | 7,62,974 | | 3) Verified with the books of accounts and the payrol register 3) Claim admitted under Engloyee category 3) Claim admitted under Engloyee category 53(1)(1) for Rs. 3,0,564/- 4) Salany claim for Sho May 1 roug 200 to admitted under section 53(1)(1) for Rs. 3,0,564/- 4) Salany claim for Sho May 1 roug 200 to admitted as per COC Resolution under section \$3(1)(a) for Rs. 75,735 5) Grafully due is admitted under section 36(4)(a)(iii) for Rs. 1,53,550 |

| 50 | B.Kumaran | 8.Xumaran | Employee | 16.03.2022 | 55,75,136 | 15,25,708 | Unpaid salary | 0.0238888 | 40,49,428 | 1) Verified with the books of accounts and the payroll register 2) Claim admitted under Employee category 3) Salary due from June 2019 to 4th May 2020 and claim for superannustion fund is admitted under section 53(1)(f) for Rs. 9,88,087/- 40,54bry claim for Sth May 15 Aug 2020 is admitted as per COC Resolution under section 53(1)(g) for Rs. 2,03,920 5) Gretally due is admitted under section 54(4)(4)(iii) for Rs. 3,33,721 6) The Company has declared lockdown w.e.f 30,067,200 and no salary is payable after that date, hence salary claim from Sep 2020 to Feb 2022 is rejected 7) Frovident Tund Claim is rejected as it is payable to Provident Fund Department 9) The Geducted is paid to income Tax Department, hence rejected 9) As per Company Policy, the leave encashment is encashable only upon retriement or resignation. As the Company into liquidation, the same is not payable, hence rejected 1) Feoromache System on Verification of the Company dicht issued any letter regarding that, hence rejected 2) On ligardation of the company, the service weightage pay is also not payable, hence rejected |
|----|--------------------|--------------------|----------|------------|-----------|-----------|---------------|-----------|-----------|--|
| 51 | Lokesha | Lokesha | Employee | 16.03.2022 | 7,65,002 | 2,87,212 | Unpaid salary | 0.004497 | 4,77,790 | 1) Verified with the books of accounts and the payroll register 2) Claim admitted under Employee category 3) Salary due from July 2019 to 4th May 2020 is admitted under section 30(1)(f) of rs. 1,86.271 |
| 52 | Ohakshinamurthy, M | Dhakshinamurthy M | Employee | 16.03.2022 | 10,59,320 | 4,08,540 | Unpaid salary | 0.0063967 | 6,50,780 | 1) Verified with the books of accounts and the payroll register 2) Claim admitted under Employee category 3) Salary due from June 2019 to 4th May 2020 is admitted under section 53(1)(f) for Rs. 245,5877- 4) Salary claim for 5th May to Aug 2020 is admitted as per COC Resolution under section 53(1)(g) for Rs. 75,949 5) Gratulty due is admitted under section 36(4)(a)(iii) for Rs. 1,02,904 6) The Company has declared lockdown w.e. 1 30/R9/2020 and no salary 6) Take type of the section 100 of the 2022 cs rejected 7) As per Company Policy, the leave encadement is encadable only upon retrement or resignation. As the Company into liquidation, the same is not payable, herein erejected 9) On liquidation of the company, the service weightage pay is also not payable, hence rejected |
| 53 | Nagaraja Reddy S V | Nagaraja Reddy S V | Employee | 16.03.2022 | 12,97,279 | 5,08,226 | Unpaid salary | 0.0079576 | 7,89,053 | 1) Verified with the books of accounts and the payrol register 2) Claim admitted under Employee category 3) Salary due from July 2019 to 4th May 2020 is admitted under section 31(1)(f) for 8. 3,8069 - 4) Salary claim for 5th May 10 Aug 2020 is admitted as per COC Resolution under section 53(1)(6) for 8. 7,3556 5) Gratuity due is admitted under section 36(4)(a)(iii) for Rs. 97,562 subject to darfikation received from LIC Trust on Gratuity |
| 54 | M.Nagarajan | M.Nagerajan | Employee | 16.03.2022 | 64,90,382 | 16,19,224 | Unpaid salary | 0.025353 | 48,71,158 | 1) Verified with the books of accounts and the payroll register 27 claim admitted under Employee category 23 claim admitted under Employee category 23 sharp whe from June 2019 to 4th May 2020 and claim for superamutation fund is admitted under section 531(1)f for Rs. 8,31,753/-64 (1) 4 Sharp claim for St May 10 Aug 2020 is admitted as a per COC Resolution under section 531(1)f for Rs. 1,64,818 pp. 50 creating due as demitted under section 53(6)/40 film Ros. 8,63,053 (5) Text Company has declared lockdown v.e.f. 30/08/2000 and no salary apayles deter that date, hence salary claim from Sep 2020 to Feb 2022 is rejected 23 payles desired that date, hence salary claim from Sep 2020 to Feb 2022 is rejected 39 Fordient Fund Claims is rejected as it is payable for Provident Fund Department of the Company Policy, the leave encashment is encashable only upon retriements or resignation. As the Company into liquidation, the same is not payable, hence rejected 10) There is no mutual agreement clause between the parties for interest, hence rejected |
| 55 | Gomathi Sankar.I.X | Gomathi Sankar.I.K | Employee | 16.03.2022 | 48,88,125 | 9,86,644 | Unpaid salary | 0.0154484 | 39,01,481 | 1) Verified with the books of accounts and the payroll register 2) Claim admitted under Employee category 3) Salary due from July 2019 to 4th May 2020 for Rs. 7,60,380/- is admitted under section 53(1)(f) 4) Salary claim from 5th May 2020 to Aug 2020 is admitted as per COC-Resolution under section 53(1)(g) for Rs. 2,76,264 5) Gratulty Claim is rejected as you have not completed 5 years of service. The company has declared lockdown w.e.f. 30(96,2000 and no salary to appaths after that date, hence salary claim from Sep 2020 to Feb 2022 is rejected. 1) Provident Fund Claim is rejected as it is payable to Provident Fund Department 1) SA per Company Policy, the leave encashment is encastable only upon retirement or resignation. As the Company into liquidation, the same is not payable, hence rejected 9) Performance Pay is not, vet due as the management of the company didn't issued any letter regarding that, hence rejected |
| 56 | B.Thirupathi | B.Thirupathi | Employee | 16.03.2022 | 4,40,181 | 1,70,207 | Unpaid salary | 0.002665 | 2,69,974 | 1) Verified with the books of accounts and the payroll register 2) Claim admitted under Employee category 3) Salary due from July 2019 to 4th May 2020 a admitted under section 3(1)(f) for 8.1 A03737- 4) Salary claim for 5th May 10 Aug 2020 is admitted as per COC Besolution under section 3(1)(e) for 8s. 29,834 |
| 57 | V.Udhayakumar | V.Udhayakumar | Employee | 16.03.2022 | 1,28,552 | 55,406 | Unpaid salary | 0.0008675 | 73,146 | 1) Verified with the books of accounts and the payrol register 2) Claim admitted under Employee category 3) Salary due fromApril 20 to 4th May 2020 is admitted under section 53(1)(1) for Rs. 2/425/- 4) Salary claim for 5th May to Aug 2020 is admitted as per COC Resolution under section 53(1)(4) for Rs. 32,981 |

| 58 | R.R.Rathiban | R.R.Rathiban | Employee | 15.03.2022 | 6,96,831 | 2,32,854 | Unpaid salary | 0.0036459 | | 4,63,977 | 1) Verified with the books of accounts and the payrol register 2) Claim admitted under Employee category 3) Salavy due from July 2019 to 4th May 2020 is admitted under section 33(1)/lif or R. 20.1174/- 4) Salavy claim for 55th May to Aug 2020 is admitted as per COC Resolution under section 53(1)/e) for Rs. 31,680 |
|----|----------------------|----------------------|----------|------------|-----------|-----------|---------------|-----------|--|-----------|--|
| 59 | T, Arun Kumar | T. Arun Kumar | Employee | 16.03.2022 | 5,58,056 | 1,60,770 | Unpaid salary | 0.0025173 | | 3,97,286 | 1) Verified with the books of accounts and the payroll register 2) Claim admitted under Employee category 3) Salavy, but from Joly 2019 to 6th May 2020 is admitted under section 33(1)/10 for R. J. 0.7964; 43 Salavy take from 16/10 2019 to 4th May 10.00 is admitted as per COC Resolution under section 53(1)/40 for R. J. 0.5974 43 Salavy take from 16/10 2019 to 16/10 |
| 60 | S.Raja | S.Raja | Employee | 16.03.2022 | 23,13,846 | 6,68,511 | Unpaid salary | 0.0104672 | | 16,45,335 | 1) Verified with the books of accounts and the payrol register 2] Claim admitted under Employee category 3] salavity user from July 2019 to 4th May 2020 is admitted under section 311/19 for 84, 233-247. 4) Salavy claim for 5th May to Jug 2020 is admitted as per CDC Renolution under section 531/14/2 for 81, 10,673.447. 5) Grafutly due is admitted under section 36(4)(a)(a)(ii) for 81, 10,9,834. 5) Grafutly due is admitted under section 36(4)(a)(a)(ii) for 81, 10,9,834. 6) The Company had declared fockdown at 30(08/2020 and no salavy is payable after that date, hence salavy claim from \$Ep. 2020 to Feb. 2022 is rejected. 7) Performance Pay is not yet due as the management of the company didn't issued any letter regarding that, hence rejected. |
| 61 | M.Murali | M.Murali | Employee | 16.03.2022 | 5,42,559 | 1,64,621 | Unpaid salary | 0.0025776 | | 3,77,938 | 1) Verified with the books of accounts and the psyrol register 2? Claim admitted under triployee category 31 Salary due from July 2019 to 4th May 2020 is admitted under section 331(1)) for 8s. 1,35(1)(1) for 1,35(1) for 1,35 |
| 62 | P.M.Nagaraju | P.M.Nagaraju | Employee | 16.03.2022 | 21,01,619 | 8,59,967 | Unpaid salary | 0.0134649 | | 12,41,652 | 13) Verified with the books of accounts and the payrol register 21 claim admitted under Employee category 21 claim admitted under Employee category 23 claim admitted under section 52 claim and 52 claim admitted under section 52 claim 16 claim 56 |
| 63 | R.Mathuravani | R.Mathuravani | Employee | 16.03.2022 | 23,12,863 | 10,29,557 | Unpaid salary | 0.0161203 | | 12,83,306 | 1) Verified with the books of accounts and the payrol register 2) Claim admitted under Employee category 3) Salary due from June 2019 to 4th May 2020, Superannuation fund and leave encadement admitted under section 531(1)(1) for Rs. 39,332.Y. 4) Salary claim for 5th May 2020 to Aug 2020 is admitted as per COC Resolution under section 53(1)(4) for Rs. 39,232.Y. 9) Fed Formance Pay in only vide as a the management of the company (6) On Inguidation of the company, the service weightage pay is also not payable , hence rejected |
| 64 | O.A.Mohammed Haarish | O.A.Mohammed Haarish | Employee | 16.03.2022 | 2,89,504 | 1,39,531 | Unpaid salary | 0.0021847 | | 1,49,973 | 1) Verified with the books of accounts and the payrol register 2) Claim admitted under Employee category 3) Salavy ober from April 20 to 4M May 2020 is admitted under section 53(1)/1/16 res. 20,005.4 https://doi.org/10.10 |
| 65 | S.Rajareddy | S.Rajareddy | Employee | 16.03.2022 | 18,95,995 | 7,30,280 | Unpaid salary | 0.0114344 | | 11,65,715 | 1) Verified with the books of accounts and the payrol register 2) Claim admitted under Employee category 3) Salary due from June 2018 to 4th May 2020 is admitted under section 315(1)(f) fee 3, 3-64 May 10, 10, 10, 2001 is admitted up or Section 4) Salary claim for 5th May 10, 10, 10, 2001 is admitted up or COC 4) Salary claim for 5th May 10, 10, 10, 10, 10, 10, 10, 10, 10, 10, |

| 66 | T.S.Sundarakumar | T.S.Sundarakumar | Employee | 16.03.2022 | 41,60,578 | 11,37,227 | Unpaid salary | 0.0178062 | | 30,23,351 | 3) Verified with the books of accounts and the payrol register 3) Claim admitted under frugliopre category 3) Salary due from June 2019 to 4th May 2020 and Superannuation fund to admitted under section S31(1)[6] for 8, 95,18,001- 4) Salary claim for 9th May 2020 to Aug 2020 is admitted as per COC Resolution under section S31(1)[6] for 8, 15,8,426/- 5) The Company has declared lockdown w.e.f. 30/08/2020 and no salary to appalse factor that date, hence salary claim from 5ep 2020 to Feb 2022 is rejected 6) As per Company Policy, the leave encashment is encashable only upon retrement or resignation. As the Company into liquidation, the same is not payable, hereir erejected 7) Performance Pay is not yet due as the management of the company didn't issued any letter regarding that, hence rejected 8) On liquidation of the company, the service weightage pay is also not payable, hence rejected |
|----|--------------------|--------------------|----------|------------|-----------|-----------|---------------|-----------|--|-----------|---|
| 68 | M.Senthilnathan | M-Senthlinathan | Employee | 16.03.2022 | 21,39,316 | 8,54,143 | Ungaid salary | 0.0133738 | | 12,85,173 | 1) Verified with the books of accounts and the payrolf register 2) Claim admitted under Employee category 3) Salary due from June 2019 to 6th May 2020 is admitted under section 3) Salary due from June 2019 to 6th May 2020 is admitted under section 52 Salary claim for 5th May 2020 to 100, 2020 is admitted as per COC Resolution under section 52(1)/40 for Rs. 86,0257. 6) The Company has declared lockdown w.e.f 30,087,2020 and no salary 10 Farthly due is damitted under section 56(4)/6018 for Rs. 3,74,970/- 6) The Company has declared lockdown w.e.f 30,087,2020 and no salary 10 payable here that date, hence salary claim from 59,2020 to Feb 2022 18 rejected 19 Provident Fund Claim is rejected as it is payable to Provident Fund Department or resignation. As the Company into liquidation, the same is 18 As per Company Policy, the leave encashment is encashable only upon referement or resignation. As the Company into liquidation, the same is 18 As per Company Policy, the leave encashment is encashable only upon referement or resignation. As the Company into liquidation, the same is 18 As per Company Policy, the leave encashment is encashable only upon referement or resignation. As the Company into liquidation, the same is 18 As per Company Policy, the leave encashment is encashable only upon |
| 69 | G.Raghu | G.Raghu | Employee | 16.03.2022 | 2,87,932 | 1,39,033 | Unpaid salary | 0.0021769 | | 1,48,899 | 1) Verified with the books of accounts and the payrol register 2) Claim admitted under Employne category 3) Salary due From April 20 to 4th May 2020 is admitted under section 531(1)(1) or 18. 49,908/- 4) Salary claim For 5th May 2020 to 3u, 2020 is admitted as per COC Resolution under section 53(1)(a) for 18. 89,125/- |
| 70 | M.Girish | M.Girish | Employee | 16.03.2022 | 62,808 | 81,601 | Unpaid salary | 0.0012777 | | - 18,793 | 1) Verified with the books of accounts and the payroll register 2) Claim admitted under Employee category 3) Salary due is admitted under section 53(1)(f) for Rs. 62,808/- 4) Salary claim admitted as per COC Resolution under section 53(1)(a) for Rs. 18,793/- |
| 71 | V.Seebalasaravanan | V.Seebalasaravanan | Employee | 16.03.2022 | 9,897 | 28,690 | Unpaid salary | 0.0004492 | | - 18,793 | 1) Verified with the books of accounts and the payroll register 2) Claim admitted under Employee category 3) Salary due is admitted under section 531(1)() for Rs. 9,897/- 4) Salary claim admitted as per COC Resolution under section 53(1)(a) for Rs. 18,793/- |
| 72 | V.Durai Raj | V.Durai Raj | Employee | 16.03.2022 | 7,23,101 | 2,79,967 | Unpaid salary | 0.0043836 | | 4,43,134 | 1) Verified with the books of accounts and the payrol register 2) Claim admitted under Employee category 3) Salary due From July 2019 to 4th May 2020 is admitted under section 52(1)(f) of Re. 3,21,239. 4) Salary claim for 5th May 2020 to Aug 2020 is admitted as per COC Resolution under section 53(1)(a) for Re. 48,674/- |
| 73 | K.Subramanian | K.Subramanian | Employee | 16.03.2022 | 21,40,902 | 5,83,640 | Unpaid salary | 0.0091384 | | 15,57,262 | 1) Verified with the books of accounts and the payroll register 2) Claim admitted under Employee category 3) Salary due from July 2019 to 4th May 2020 and is admitted under section 33(1)[16 Fea. 4.75,769]. 4) Salary claim for 5th May 2020 to 4th May 2020 is admitted as per COC 4) Salary claim for 5th May 2020 to 4th May 2020 and no salary is payable after that date, hence salary claim from Sep 2020 to Feb 2022 is rejected 6) Performance Pay is not yet due as the management of the company dirth issued any letter regarding that, hence rejected 7) Provident Fund Claim is rejected as it is payable to Provident Fund 6) As per Company Policy, the leave encashment is encashable only upon retrement or registation. As the Company into liquidation, the same is not payable, hence rejected 9 On inquidation of the company; the service weightage pay is also not payable, hence rejected |
| 74 | N.Shanmugasundaram | N.Shanmugasundaram | Employee | 16.03.2022 | 16,03,624 | 4,75,891 | Unpaid salary | 0.0074513 | | 11,27,733 | 1) Verified with the books of accounts and the payrol register 2) Claim admitted under Employee category 3) Salary due from July 2019 to 4th May 2020 and is admitted under section 53(1)[1] for Rs. 3,66.182/. 4) Salary claim for 5th May 2020 to Aug 2020 is admitted as per COC Resolution under section 53(1)[6] for Rs. 7,0024/. 5) Grastary due is admitted under section 36(4)[6](8)[6] for Rs. 70,685/. 6) The Company has declared lockdown we 3 30/08/2020 and no salary is payable after that date, hence salary claim from Sep 2020 to feb 2022 is rejected 7) Provident Fund Claim is rejected as it is payable to Provident Fund Department Organization of the Company Policy, the leave exaltment is encatable only upon referement or recipation. As the Company into liquidation, the same is not payable, hence rejected 9) On liquidation of the company, the service weightage pay is also not payable, hence rejected |
| 75 | S.Senthil Kumar | S.Senthil Kumar | Employee | 16.03.2022 | 10.81.659 | 3,76,855 | Unpaid salary | 0.0059006 | | 7,04,804 | 1) Verified with the books of accounts and the payroll register 2) Claim admitted under Employee category 3) Salary due from by 2019 to 41 thay 2020 and its admitted under section 531(1) for fix 2,09,577/. 4) Salary claim for 51 th May 2020 to Aug 2020 is admitted as per COC Resolution under section 531(1)(8) for fix 46,701/. 5) Gratuly due is admitted under section 36(4)(8)(9) for fix 1,20,577/- 6) (9) Fix payrollar dischard load-bown and 50(4)(8)(9) for fix 1,20,577/- 6) (9) Fix payrollar dischard due, here allary claim from \$20,2020 to region 2020 to r |

| 76 | 8.Munikrishna Reddy | 8.Munikrishna Reddy | Employee | 16.03.2022 | 8,73,303 | 2,69,957 | Unpaid | 0.00- | 042269 | 6.03,346 | 3) Verified with the books of accounts and 2) Claim admitted under Employee categor 2) Claim admitted under Employee categor 2) Section \$3.1(1)() for Rs. 1,78,688/- 4) Salay claim for 5 May 2,200 to Aug 26 Resolution under section \$3.1(1)() for Rs. 4. 5) Gratuity due is admitted under section 6) The Company has declared lockdown is payable after that date, hence salarly dals is rejected 7) Provident Fund Claim is rejected as it is pegartment 8) As per Company Policy, the leave encast retriement or resignation. As the Company not payable, hence rejected 9) On liquidation of the company, the servi payable, hence rejected | y 200 and is admitted under 20 is admitted as per COC 0,499/- 6(4)(a)(iii) for Rs. 50,770/- 6(4)(a)(iii) for Rs. 50,0770/- more at 30/08/2020 and no salary in from Sep 2020 to Feb 2022 20ayable to Provident Fund intent is encashable only upon into liquidation, the same is |
|----|---------------------|---------------------|----------|------------|-----------|-----------|--------|-------------|--------|-----------|--|---|
| 78 | G. Premnath | G. Premnath | Employee | 17.03.2022 | 95,55,763 | 35,46,379 | Unpaid | salary 0.05 | 555275 | 60,09,384 | 1) Verified with the books of accounts and 2) Claim admitted under Employee categor 3) Salary due From July 2019 to 4th May 3/ section 531(1)(f) for R. 26.75.31/- 4) Salary claim for 5th May 2020 to Aug 2(Resolution under section 53(1)(a) for Rs. 8 | y 120 and is admitted under 120 is admitted as per COC |
| 79 | G.Sathishkumar | G.Sathishkumar | Employee | 17.03.2022 | 2,80,792 | 2,67,709 | Unpaid | o.oo | 041917 | 13,083 | 1) Verified with the books of accounts and 2) Claim admitted under Employee categor 3) Salary due From July 2019 to 4th May 3/ section 531(1)ff (or R. 2, 16029)-4) Salary claim for 5th May 2020 to Aug 2C Resolution under section 53(1)(a) for Rs. 5 | y 120 and is admitted under 20 is admitted as per COC |
| 80 | N.Kishnamoorthy | N.Krishnamoorthy | Employee | 16.03.2022 | 5.84,971 | 2,48,317 | Unpaid | 0.00 | 003888 | 3,36,654 | 1) Verified with the books of accounts and 2) Claim admitted under Workman catego 3) Wages due from July 2015 to 16th Feb. bonus for Rs. 5,60007 is admitted unders vol. 4) Wages due from 5th May 2020 to Aug. 2 Resolution under section 33(1)(a) for Rs. 3,5 May 8,600 for mit May 1000 for Rs. 39,848/- 6) Gratufy due in admitted under section 3 7) The Company has declared lockdown w is puspide after that date, hence salarly dals 3 rejected 3) As per Company Policy, the leave encade 3) As per Company Policy, the leave encade 4) As per Company Policy, the leave encade 4 referement or resignation As the Company not payable, hence rejected 10) On liquidation of the company, the ser payable , hence rejected | V QUOT for Rs. 96,664/- and ction 53(1)(1) QUO for Rs. 96,664/- and ction 53(1)(1) QUO is admitted as per COC 0,106/- May 2020 is admitted under ef 30(08(7)(202) and no salary for 8x 25,699/- ef 30(08(7)(202) and no salary from Sep 2020 to Feb 2022 asyable to Provident Fund mement is encashable only upon into liquidation, the same is |
| 81 | 5.Karthikeyan | S.Karthikeyan | Employee | 16.03.2022 | 5.84,971 | 2,54,508 | Unpaid | o.oc | 003985 | 3,30,463 | 1) Verified with the books of accounts and 2) Claim admitted under Workman catego 3) Wages due from July 2015 to 16th Feb. 50 bonus for Rs. 56,000/- is admitted unders volume of the second of the se | Y QUO for Rs. 1,02,948/- and tction 53(1)(1) QUO for Rs. 1,02,948/- and tction 53(1)(1) QUO is admitted as per COC 0,106/- 0,449 (2020 is admitted under et (4)(4)(iii) for Rs. 25,699 et 30(08)(2020 and no salary from Sep 2020 to Feb 2022 asyable to Provident Fund ment is encashable only upon into liquidation, the same is |
| S2 | N.Taj Babu | N.Taj Babu | Employee | 16.03.2022 | 10,36,463 | 4,17,257 | Unpaid | 0.00 | 065332 | 6,19,206 | 1) Verified with the books of accounts and 2) Claim admitted under Employee categor 3) Salary due From July 2019 to 4th May 32 section 531(1)/f for R. 2, 31(1)/f for R. 6. 6) Gratury due is admitted under section 3 of 1 The Company has declared lockdown we is payable after that date, hence salary data is rejected 7) Provident Fund Claim is rejected as R is 1 as 4 per Company has declared as R is 3 As per Company fooling, the leave encast retirement or reignation. As the Company not payable, hence rejected 9) On liquidation of the company, the servi payable , hence rejected | y 20 is admitted under 20 is admitted as per COC 1,453/- 16(4)(4)(ii) for Rt. 6,4,679/- ef 3/08(9/200) and no salary in from Sep 2020 to Feb 2022 asyable to Provident Fund ment is encashable only upon into liquidation, the same is |
| 83 | P Manikandan | P.Mankandan | Employee | 16.03.2022 | 12,04,910 | 4,73,035 | Unpaid | o.oo | 074066 | 7,31,875 | 1) Verified with the books of accounts and 2) Claim admitted under Employee categors 3) Salary due From July 2019 to 4th May 20 section 531/11/16 for 8, 32 5-50. 4) Salary claim for 5th May 2020 to July 20 Resolution under section 531/16/3 for 8z. 7 5) Gratutly due is admitted under section 5 (1) The Company has declared lockdown we salary is payable after that date, hence salt Feb 2022 is rejected 8) As per Company Policy, the leave encoal retirement or reignation. As the Company not payable, hence rejected 9 On liquidation of the company, the servi payable , hence rejected | y 200 and is admitted under 20 is admitted as per COC 4,326/- 6(4/4)@iiii for Rs. 41,159/- ef 30/08/2020 and no rry claim from Sep 2020 to ment is encashable only upon into liquidation, the same is |

| 84 | S.Annie Florence Nirmala | S.Annie Florence Nirmala | Employee | 16.03.2022 | 9,76,474 | 3,12,880 | Unpaid salary | 0.0048989 | | 6,63,594 | 1) Verified with the books of accounts and the payroll register 2) Claim admitted under Employee category 3) Salary due from July 2019 to 4th May 2020 and is admitted under section 53(1)(1) for Rs. 2,13.633,7 4) Salary claim for 5th May 2020 to Aug 2020 is admitted as per COC Resolution under section 53(1)(a) for Rs. 47,553/- 5) Gristarly due is admitted under section 36(4)(a)(a) for Rs. 51,654/- 6) The Company has declared lockdown w. 2 30/08/2020 and no salary is payable after that date, hence salary claim from Sep 2020 to feb 2021 is rejected 7) Frovident Fund Claim is rejected as it is payable to Provident from 8) As per Company Policy, the leave encashment is encashable only upon retrement or regispation. As the Company into liquidation, the same is not payable, hence rejected 10) On liquidation of the company, the service weightage pay is also not payable, hence rejected 10) On liquidation of the company, the service weightage pay is also not payable, hence rejected |
|----|-----------------------------|---------------------------|----------|------------|-----------|----------|---------------|-----------|--|-----------|--|
| 85 | B.S.Sudeshkumar | B.S.Sudeshkumar | Employee | 17.03.2022 | 9,39,808 | 3,83,661 | Unpaid salary | 0.0060072 | | 5,56,147 | 1) Verified with the books of accounts and the payroll register 2) Claim admitted under Employee category 3) Salary due from July 7019 to 41 May 2020 and is admitted under section 531(I) for Rs. 2,79,332/. 4) Salary dam for 5M May 2020 to Aug 2020 is admitted as per COC Resolution under section 531(A) for Rs. 757976/. 5) Gratuly due is admitted under section 30(4)(a)(iii) for Rs. 46,332/- |
| 86 | J.Vigneshwar | J.Vigneshwar | Employee | 16.03.2022 | 9,08,189 | 3,50,789 | Unpaid salary | 0.0054925 | | 5,57,400 | 1) Verified with the books of accounts and the payroll register 2) Claim admitted under Employee category 3) Salary due from July 2019 to 4th May 2020 for 82, 289,994/- is admitted under section 53(1)(1) 4) Salary claim from 5th May 2020 to Aug 2020 is admitted as per COC Resolution under section 53(1)(a) for Rs. 60,795/- |
| 87 | R S Kannan | R S Kannan | Employee | 17.03.2022 | 3,30,000 | 2,67,382 | Unpaid salary | 0.0041865 | | 62,618 | 1) Verified with the books of accounts and the payroll register 2) Claim admitted under Employee category 3) Salary due from July 2019 to 4th May 2020 for Rs. 2,67,382/- is admitted under section 53(1)(f) |
| 88 | K.Arulmozhi | K.Arulmozhi | Employee | 17.03.2022 | 9,09,217 | 3,45,435 | Unpaid salary | 0.0054087 | | 5,63,782 | 1) Verified with the books of accounts and the payrol register 2) Claim admitted under Employee category 3) Salary due from July 2019 to 4th May 2020 and is admitted under section 53(1)(1) for 8. 2.7.5.494. 4) Salary claim for 5th May 2020 to 4ug 2020 is admitted as per COC Recultion under section 53(1)(a) for 8. 5.6,303/- 5) Gratufty due is admitted under section 36(4)(a)(a)) for 8. 6.5,211/- 5) Gratufty due is admitted under section 36(4)(a)(a)) for 8. 5.6,2020 and no salary is payable after that date, hence salary claim from 5ep 2020 to fee 2022 is rejected. 7) As per Company Policy, the leave encadement is encashable only upon reterement or engiation. As the Company into liquidation, the same is not payable, hence rejected 3) on liquidation of the company, the service weightage pay is also not payable, hence rejected |
| 89 | T.Senthikumar | T.Senthikumar | Employee | 17.03.2022 | 13,34,746 | 4,24,833 | Unpaid salary | 0.0066518 | | 9,09,913 | 1) Verified with the books of accounts and the payrol register 2) Claim admitted under Employee category 3) Salary due From July 2019 to 4th May 2020 for Rs. 3,50,366/- is admitted under section 53(1)(1) 4) Salary claim from 5th May 2020 to loag 2010 is admitted as per COC Resolution under section 53(1)(4) for R. 7,4667/- 5) Grafutly is not applicable as you have not completed 5 years of service of the Company has declared lockdown x= 3,00/80/2004 and no salary is payable after that date, hence salary claim from Sep 2020 to Feb 2021 is rejected 7) As per Company Policy, the leave encashment is encashable only upon reterement or resignation. As the Company into liquidation, the same is not payable, hence rejected 9 on rejection of the company, the service weightage pay is also not payable, hence rejected |
| 90 | S.Nagaraju | S.Nagaraju | Employee | 17.03.2022 | 21,73,469 | 8,73,305 | Unpaid salary | 0.0136738 | | 13,00,164 | 1) Verified with the books of accounts and the payrol register 2) Claim admitted under firmployee category 3) Salavy due from July 2019 to 4th May 2020 for Rs. 4,05,880/- is admitted under section 53(1)(f) 4) Salavy claim from 5th May 2020 for Rs. 4,05,880/- is admitted under section 53(1)(s) for Rs. 87,199/- 5) Gratufy due is admitted under section 30(s)(s)(s) for Rs. 37,97,256/- 5) Gratufy due is admitted under section 30(s)(s)(s) for Rs. 37,97,256/- 6) He Company has declared lockdown wef 30(0)(2)(2)00 and no salary is sipsyales after that date, hence salary claim from 5ep 2020 to salary is sipsyales after that date, hence salary claim from 5ep 2020 to 7P. Provident Fund claim is rejected as it is payable to Provident Fund Department 8) As per Company Policy, the leave encashment is encashable only upon retrement or resignation. As the Company into liquidation, the same is not payable, hence rejected 9) Society due is paid to concerned society, hence rejected 9) Society due is paid to concerned society, hence rejected 9) Society due is paid to concerned society, hence rejected |
| 91 | Sushant Randhir Dar | Sushant Randhir Dar | Employee | 17.03.2022 | 7,16,471 | 2,76,738 | Unpaid salary | 0.004333 | | 4,39,733 | 1) Verified with the books of accounts and the payrol register 2) Claim admitted under tradpore category 3) Salary due from July 2019 to 4th May 2020 for 8s. 2,28,534/- is admitted under section 52(1)(4) 4) Salary claim from 5th May 2020 to July 2020 is admitted as per COC Resolution under section 53(1)(4) for 8s. 48,204/- |
| 93 | Arpitraj Rakeshkumar Sharma | rpitraj Rakeshkumar Sharm | Employee | 17.03.2022 | 12,65,012 | 3,33,913 | Unpaid salary | 0.0052282 | | 9,31,099 | 1) Verified with the books of accounts and the payrol register 2) Claim admitted under Employne category 3) Salary due From April 20 to 4th May 2020 for Rs. 88,216/- is admitted under section 531(1)(f) 4) Salary claim from 5th May 2020 to Aug 2020 is admitted as per COC Resolution under section 53(1)(a) for Rs. 2,45,897/- 5) Gratuity Claim is rejected as you have not completed 5 years of service |
| 95 | Vishal Upadhyay | Vishal Upadhyay | Employee | 17.03.2022 | 7,61,717 | 3,23,212 | Unpaid salary | 0.0050607 | | 4,38,505 | 1) Verified with the books of accounts and the payrol register 2) Claim admitted under Employee category 3) Salary due from April 210 at Ms April 2020 for Rs. 98636/- is admitted under section 531(1)(4) 4) Salary claim from 51h May 2020 to Aug 2020 is admitted as per COC Resolution under section 53(1)(a) for Rs. 224,576/- 5) Gratully Claim is rejected as you have not completed 5 years of service |

| 96 | H S Anantharamu | H S Anantharamu | Employee | 17.03.2022 | 3,99,524 | 2,99,524 | Unpaid salary | 0.0046898 | | 1,00,000 | 1) Verified with the books of accounts and the payrol register 2) Claim admitted under Employee category 3) The claim is admitted party for Re. 2,095,247- under section 5.3(1)(f) since Rs. 1,00,000/- is paid as per Company records |
|-----|----------------------|----------------------|----------|------------|-----------|-----------|---------------|-----------|--|-----------|--|
| 97 | K.S.Shanmugam | K.S.Shanmugam | Employee | 17.03.2022 | 4,51,123 | 3,10,730 | Unpaid salary | 0.0048653 | | 1,40,393 | 1) Verified with the books of accounts and the payroll register 2) Claim admitted under Employee category 3) Salary due from July 2019 to 4th May 2020 for 82, 2,55,388/- is admitted under section 53(1)(1) 4) Salary claim from 5th May 2020 to Aug 2020 is admitted as per COC Resolution under section 53(1)(4) for Rs. 55,382/- 5) As per Company Policy, the leave encashment is encashable only upon reterement or regispation. As the Company into liquidation, the same is 6) On liquidation of the company, the service weightage pay is also not payable, hence rejected |
| 99 | Kaushik Chakraborthy | Kaushik Chakraborthy | Employee | 16.03.2022 | 8,90,740 | 3,53,798 | Unpaid salary | 0.0055396 | | 5,36,942 | 1) Verified with the books of accounts and the payrol register 2) Claim admitted under Employne category 3) Salary due from July 2019 to 4th May 2020 for Rs. 2,20,859/- is admitted under section 531(1)(1) 4) Salary claim from 5th May 2020 to Aug 2020 is admitted as per COC Resolution under section 531(1)(4) for Rs. 46,701/- 5) Greatury due to admitted under section 50(4)(a)(iii) for Rs. 62,38/- |
| 100 | R.Rajathilak | R.Rajathilak | Employee | 17.03.2022 | 8,17,371 | 3,17,014 | Unpaid salary | 0.0049637 | | 5,00,357 | 1) Verified with the books of accounts and the payrol register 2) Claim admitted under Employee category 3) Salary due from July 2019 to 4th May 2020 is admitted under section 53(1)(1) for Rs. 2,60,9127- 4) Salary claim for St May to Aug 2020 is admitted as per COC Resolution under section 53(1)(a) for Rs. 56,097/- |
| 101 | S. Keerthi Kumar | S. Keerthi Kumar | Employee | 16.03.2022 | 1,29,076 | 62,074 | Unpaid salary | 0.0009719 | | 67,002 | 1) Verified with the books of accounts and the payrol register 2) Claim admitted under Employne category 3) Salary due from April 20 to 4th May 2020 is admitted under section 53(1)(f) or Rs. 22,591/- 4) Salary claim for St May to Aug 2020 is admitted as per COC Resolution under section 53(1)(a) for Rs. 39,483/- |
| 102 | RLokesh | R.Lokesh | Employee | 16.03.2022 | 5,65,674 | 2,10,058 | Unpaid salary | 0.003289 | | 3,55,616 | 1) Verified with the books of accounts and the payrol register 2) Claim admitted under Employee category 3) Salary due from April 20 to 4th May 200 is admitted under section 53 (1)(1) for R.6.1,2.18/- 4) Salary claim for 5th May to Aug 2020 is admitted as per COC Resolution under section 53 (1)(a) for Rs. 1,48,840/- |
| 103 | R.Venkatesh | R.Venkatesh | Employee | 16.03.2022 | 4,60,000 | 2,57,723 | Unpaid salary | 0.0040353 | | 2,02,277 | 1) Verified with the books of accounts and the payroll register 2) Claim admitted under Employee category 3) The claim is admitted partly for Rs. 2,57,723/- under section 53(1)(f) |
| 104 | A.Kamatchinathan | A.Kamatchinathan | Employee | 16.03.2022 | 85,89,783 | 17,40,565 | Unpaid salary | 0.0272529 | | 68,49,218 | 1) Verified with the books of accounts and the payrol register 2) Claim admitted under Employee category 3) Salary due from July 2019 to 4th May 2020 for Rs. 12,69,148/- is admitted under section 531(1)(1) 4) Salary claim from 5th May 2020 to Aug 2020 is admitted as per COC Resolution under section 531(3)(4) for Rs. 471,417/- 5) Gristulty Claim is rejected as per your CTC. |
| 107 | M. Suresh babu | M. Suresh babu | Employee | 17.03.2022 | 65,793 | 65,793 | Unpaid salary | 0.0010302 | | ÷ | Verified with the books of accounts and the other supporting documents Claim admitted under Employee category The claim is admitted in full for Rs. 65,793/- under section 53(1)(f) |
| 109 | Atin Banerjee | Atin Banerjee | Employee | 17.03.2022 | 42,98,365 | 8,76,265 | Unpaid salary | 0.0137201 | | 34,22,100 | 1) Verified with the books of accounts and the payroll register 2) Claim admitted under Employee category 3) Salary due from July 2019 to 41 May 2020 for Rs. 5,60,862/- is admitted under section 53(1)() 4) Salary claim from 5th May 2020 to Aug 2020 is admitted under section 53(1)(a) for Rs. 1,37,89/- 6) Salary claim from 5th May 2020 to Aug 2020 is admitted as per COC Resolution under section 53(1)(a) for Rs. 1,37,89/- 6) That Company has decisted lockdown w.e.f 30,087,2020 and in salary is appalse fatter that date, hence salary dain from 5ep 2020 to Feb 2022 is rejected in the salary of paylor hence rejected of the salary o |
| 111 | R.Uma | RUma | Employee | 17.03.2022 | 32,56,363 | 12,12,093 | Unpaid salary | 0.0189784 | | 20,44,270 | 1) Verified with the books of accounts and the payrol register 2) Claim admitted under Employee category 3) Salary due from July 2019 to 4th May 2020 for Rs. 5,49,739/- and bonus of Rs. 3,40,00% - as elemitted under section 53(1)f) 000 for the section 51(1)f) of Rs. 1,17,644 Sept. 1,17,644 |
| 113 | R.Jayaraman | R.Jayaraman | Employee | 17.03.2022 | 6,86,050 | 5,52,500 | Unpaid salary | 0.0086508 | | 1,33,550 | 1) Verified with the books of accounts and the payrol register 2) Claim admitted under Employee category 2) Salary due from July 2019 to 4th May 2020 for Rs. 4,55,246/- is admitted under section 53(1)(f) 49 Salary claim from 5th May 2020 to Aug 2020 is admitted under section 53(1)(s) 40 Feb. 2020 is admitted as per COC Resolution under section 53(1)(s) for Rs. 97,754/- is 5). As per Company Policy, the leave encalment is encashable only upon retirement or resignation. As the Company into liquidation, the same is not payable, hence rejected 6) Society due is paid to concerned society, hence rejected 6) Society due is paid to concerned society, hence rejected 7) On liquidation of the company, the service weightage pay is also not payable , hence rejected |

| 115 | R.Krishna Moorthy | R.Krishna Moorthy | Employee | 16.03.2022 | 9,19,640 | 3,39,109 | Unpaid : | salary 0. | 0.0053096 | | 5,80,531 | 1) Verified with the books of accounts and the payroll register 2) Claim admitted under Employee category 3) Salary claim from July 2019 to 10th Jan 2020 for Rs. 2,53,709/- and Superanusation fund for Rs. 53,400 s admitted under section 53(I)(I) 4) Provident Fund Claim is rejected as it is payable to Provident Fund Department 5) Performance Pay is not yet due as the management of the company didn't issued any letter regarding that, hence rejected |
|-----|------------------------|------------------------|----------|------------|-----------|-----------|----------|-----------|-----------|--|-----------|---|
| 116 | M.Priyanka | M.Priyanka | Employee | 16.03.2022 | 3,81,335 | 1,36,033 | Unpaid t | salary 0. | 0.0021299 | | 2,45,302 | 1) Verified with the books of accounts and the payrol register 2) Claim admitted under Employer category 3 Salary due from July 2019 to 4th May 2020 is admitted under section 53(1)(1) for fix. 1,12,166/- 4) Salary due from July 2019 to 4th May 2020 is admitted an per COC Resolution under section 53(1)(a) for fix. 23,867/- 5) The Company has declared lockdown we 3 30(8)(2020 and no salary is payable after that date, hence salary claim from sep 2020 to Feb 2022 is rejected (6) As per Company Polloy, the leave encashment is encashable only entertement or resignation. As the Company into liquidation, the same is not payable, hence rejected 7) on liquidation of the company, the service weightage pay is also not payable, hence rejected |
| 117 | C.P.Baiju | C.P.Baiju | Employee | 16.03.2022 | 17,48,073 | 11,54,152 | Unpaid : | salary 0. | 0.0180712 | | 5,93,921 | 1) Verified with the books of accounts and the payrol register 2) Claim admitted under Employee category 3) Salary due from July 2019 to 4th May 2020 for Rs. 5, 64,964/- and susperamustool Tundo For Rs. 95,000 a softmet under section 33(1)(f) 4) Salary claim for St h May to Aug 2020 is admitted as per COC Resolution under section 35(1)(g) for R. 1, 13,5269/- 5) Grartuly due is admitted under section 36(4)(a)(iii) for Rs. 3,57,699/- |
| 118 | Nune Veerendra Krishna | Nune Veerendra Krishna | Employee | 16.03.2022 | 9,01,736 | 3,48,543 | Unpaid : | salary 0. | 0.0054573 | | 5,53,193 | 1) Verified with the books of accounts and the payroli register 2) Claim admitted under Employee category 3) Salary dee from July 2019 to 4th May 2020 is admitted under section 53(1)(f) for Rs. 2,87,936/- 4) Salary claim for St May to Aug 2020 is admitted as per COC Resolution under section 53(1)(a) for Rs. 60,607/- |
| 120 | K.Jabamalai Mary | K.Jabamalai Mary | Employee | 17.03.2022 | 1,40,472 | 1,40,472 | Unpaid : | salary 0. | 0.0021994 | | - | Verified with the books of accounts and the payroll register Claim admitted under Workman category The claim is admitted in full for Rs. 1,40,472/- under section 53(1)(f) |
| 121 | S.Poyyamozhi | S.Poyyamozhi | Employee | 17.03.2022 | 7,33,312 | 4,30,008 | Unpaid : | salary 0. | 3.0067329 | | 3,03,304 | 1) Verified with the books of accounts and the payroll register 2) Claim admitted under Employee category 3) Salary due from July 2019 to 4th Navy 2001 for 8th 3,81,546 and Leave encashment for 8th 48.46 2is admitted under section 53(1)(f) 4) Society due is plot onconnend socioty, hence rejected 5) On liquidation of the company, the service weightage pay is also not payable, hence rejected 6) Claimant name is not in gratuity list, hence rejected |
| 122 | R.Arumugam | R.Arumugam | Employee | 17.03.2022 | 1,59,863 | 1,59,863 | Unpaid : | salary 0. | 3.0025031 | | - | 1) Verified with the books of accounts and the payrol register 2) Claim admitted under Workman category 3) The claim is admitted in full for Rs. 1,59,863/- under section 53(1)(f) |
| 124 | M. Paramasivam | M. Paramasivem | Employee | 18.03.2022 | 31,09,322 | 11,42,811 | Unpaid : | salary 0. | 0.0178936 | | 19,66,512 | 1) Verified with the books of accounts and the payrol register 2) Claim admitted under firmployers category 2) Claim admitted under firmployers category 3) Claim admitted under section 531(1)() 4) Sahary Claim Foot Shary 2000 to Aug 2000 is admitted as per COC Resolution under section 531(1)() 6) Sahary Claim Foot Shary 2000 to Aug 2000 is admitted as per COC Resolution under section 531(1)(a) for Res 95,1867. 6) The Company has declared lockdown w.e. 3 30(0)(2)000 and no salary 1) Fortfully due is admitted under section 56(4)(a)(iii) for Rs. 3,41,997/- 6) The Company has declared lockdown w.e. 3 30(0)(2)000 and no salary 1) spayable farth adate, hence salary calm from Sep 2010 to Pet 2012 1 or spected 1) Provident Turnd Claim is rejected as it is payable to Provident Fund Department 2) As per Company Policy, the leave encashment is encashable only upon retrement or resignation. As the Company into liquidation, the same is 10 payable, hence registed 1) Performance Pays in not yet due as the management of the company didn't issued any letter registred 1) Society due is paid to concerned society, hence rejected 1) Society due is paid to concerned society, hence rejected 2) In common Tax paid to income Tax Department, hence rejected |
| 125 | S.Vaidyanathan | S.Vaidyanathan | Employee | 18.03.2022 | 52,35,917 | 12,81,153 | Unpaid : | salary 0. | 0.0200597 | | 39,54,764 | 1) Verified with the books of accounts and the payrol register 2) Claim admitted under Employee category 2) Claim admitted under Employee category 3) Salary due from July 2019 to 4th May 200 and superannuation fund for Nr. 7,36,394° and performance pay of Nr. 1,50,200° is admitted under section 53(1) Min May 2020 to 4 and 2020 is admitted and excellent and the section 53(1) of Nr. 1,51,517,71° 6) Income Tax paid to income Tax Department, hence rejected 7) The Company has declared lockdown wer 3,010(8)/2002 and no salary is payable after that dates, hence salary claim from 5ep 2020 to fee 2022 is rejected 8) As per Company Policy, the leave encachment is encashable only upon retrement or registed 9) As per Company Policy, the leave encachment is encashable only upon retrement or registed of the company, the service weightage pay is also not payable, hence rejected |
| 126 | P.Mohan | P.Mohan | Employee | 18.03.2022 | 2,20,692 | 1,06,111 | Unpaid : | salary 0. | 0.0016614 | | 1,14,581 | 1) Verified with the books of accounts and the payroli register 2) Claim admitted under Employee category 3) Salary due from April 20 to 4th May 2020 is admitted under section 53(1)(f) for Rs. 36,65/- 4) Salary claim for 5th May 10 Aug 2020 is admitted as per COC Resolution under section 53(1)(a) for Rs. 67,466/- |

| 127 | G.Sathesh | G.Sathesh | Employee | 18.03.2022 | 9,59,519 | 3,52,438 | Unpaid salary | 0.0055183 | | 6,07,081 | 1) Verified with the books of accounts and the payvol register 2) Claim admitted under Employee category 3) Salary due from July 2019 to 4th May 2020 is admitted under section 33(1)(f) for Rs. 20, 3013/- 4) Salary claim for 5th May to Aug 2020 is admitted as per COC Resolution under section 33(1)(a) for Rs. 24,002/- and treated as CIRP cost 5) Gratuly due is admitted under section 36(4)(a)(g) for Rs. 37,720/- 6) The Company has declared isoldown we 3 30(8)(2020 and no salary is payble after that facts, hence salary dark from \$59,02010 for 2022 is rejected 3; payble after that facts, hence salary dark from \$59,02010 for 2022 is rejected 3). A per Company Policy, the leave encashment is encashable only upon retirement or resignation. As the Company into liquidation, the same is not payable, hence rejected |
|-----|------------------------|------------------------|----------|------------|-----------|----------|---------------|-----------|--|-----------|--|
| 128 | 5.Santhosh | S.Santhosh | Employee | 17.03.2022 | 1,28,552 | 55,432 | Unpaid salary | 0.0008679 | | 73,120 | 1) Verified with the books of accounts and the payroll register 2) Claim admitted under Employee category 3) Salvey due from Age 20 to 4th May 2000 is admitted under section 53(1)(f) for 8s. 22,451/- 4) Salvey due from Abm you to Age 2000 is admitted under section 60 Salvey due from 54 May to Aug 2000 is admitted as per COC Resolution under section 53(1)(a) for 18s. 22,981 |
| 131 | B R Puttashankara | B R Puttashankara | Employee | 18.03.2022 | 10,04,838 | - | Unpaid salary | 0 | | 10,04,838 | With reference to your claim in Form E dated 17.03.2022, we have received a consolidated claim in form E dated 21.03.2022 from an authorised representative Mr. Sidalingappa. As consolidated claim letter is derired, you have given the authorisation for consolidated claim. To avoid displication, we have rejected your individual claim and considered the consolidated claim. |
| 132 | A.Sharmila | A.Sharmila | Employee | 18.03.2022 | 60,690 | 60,690 | Unpaid salary | 0.0009503 | | - | 1) Verified with the books of accounts and the payrol register 2) Claim admitted under Employee category 3) Salary due from July 2019 to 4th May 2010 is admitted under section 51(1)(1) for Rs. 21;207/- 4) Salary claim for St May to Aug 2020 is admitted as per COC Resolution under section 53(1)(a) for Rs. 39,483/- |
| 134 | C. Narasimha Murthy | C. Narasimha Murthy | Employee | 18.03.2022 | 9,86,438 | - | Unpaid salary | 0 | | 9,86,438 | With reference to your claim in Form E dated 17.03.2022, we have received a consolidated claim in form E dated 21.03.2022 from an authorised representative Mr. Sidaliappapa. As consolidated claim letter is desired, you have given the authorisation for consolidated claim. To avoid displication, we have rejected your individual claim and considered the consolidated claim. |
| 135 | S.Lavanya | S.Lavanya | Employee | 18.03.2022 | 4,03,373 | 1,14,358 | Unpaid salary | 0.0017906 | | 2,89,015 | 1) Verified with the books of accounts and the payrol register 2) Claim admitted under Employee category 3) Claim admitted under Employee category 51(1)(1) for fix. 90.15/- 51(1)(1) for fix. 90.15/- 4) Starty claim for St May 2020 to Jac 2020 is admitted under section 61(1)(1) Claim fix. 90.15/- 61(1) Starty claim for St May 2020 to Jac 2020 is admitted as per COC Resolution under section 53(1)(4) for fix. 24,243/- |
| 136 | P.S.Srinivasa Raghavan | P.S.Srinivasa Raghavan | Employee | 18.03.2022 | 4,25,000 | 2,81,458 | Unpaid salary | 0.0044069 | | 1,43,542 | 1) Verified with the books of accounts and the payrolf register 2) Claim admitted under Employee category 3) Salary due from July 2019 to 4th May 2000 is admitted under section 3(1)(f) for R. 2, 344 April 70.0 Aug 2000 is admitted as per COC Beschuldon under section 3(1)(e) for Rs. 46,982/- |
| 137 | S.Sathiya Narayanan | S Sathiya Narayanan | Employee | 18.03.2022 | 16,59,401 | 7,16,550 | Unpaid salary | 0.0112194 | | 9,42,851 | 1) Verified with the books of accounts and the payroll register 2) claim admitted under finylopes category. 3) Salavy, but from July 2019 to 4th May 2020 is admitted under section 33(1)/10 feet. 3,50 and 1,50 |
| 139 | J.Uma Maheswari | . Luma Maheswari | Employee | 18.03.2022 | 8,40,892 | 2,64,686 | Unpaid salary | 0.0041443 | | 5,76,206 | 13) Verified with the books of accounts and the payrol register 21 claim admitted under Employee category 21 claim admitted under Employee category 23 claim yet from July 2019 a 40 how yet 2020 is a dmitted under section 31 claim yet from July 2019 a 40 how yet 2020 is a dmitted under section 31 claim 14 cla |
| 140 | N.Gowi Shankar | N.Gowri Shankar | Employee | 17.03.2022 | 11,42,049 | 3,75,621 | Unpaid salary | 0.0058813 | | 7,66,428 | 13) Verified with the books of accounts and the payroll register 21 claim admitted under Employee category. 33 salety yet from July 2019 to 6th May 2020 in admitted under section 331(1)) for Rs. 266-667/2. 40 Salety claim for 5th May 2020 to Aug 2020 is admitted under section 331(1)) for Rs. 266-667/2. 40 Salety claim for 5th May 2020 to Aug 2020 is admitted as per COC. The Resolution under section 33(14) for Rs. 26,261/2. 40 Salety due is admitted under section 36(4)(a)(iii) for Rs. 25,258/-50 Grating due is admitted under section 36(4)(a)(iii) for Rs. 25,258/-50 for Ecompany for Rs. 25,258/-50 for Ecompany for Rs. 25,258/-50 for Rs. 25,258/-50 for Ecompany for Rs. 25,258/-50 for Ecompany Foliam for Rs. 25,258/-50 for Rs. 25,258/-50 for Ecompany Foliam for Rs. 25,258/-50 for Rs. 2 |
| 142 | T.K.Vinodkumar | T.K.Vinodkumar | Employee | 18.03.2022 | 9,29,543 | - | Unpaid salary | 0 | | 9,29,543 | With reference to your claim in Form E dated 17.03.2022, we have received a consolidated claim in form E dated 23.03.2022 from an authorised representative Mr. Sidalingappa. As consolidated claim letter is desired, on bus given the authorisation for consolidated claim. To avoid duplication, we have rejected your individual claim and considered the consolidated claim. |

| 143 | M.Gowtham | M.Gowtham | Employee | 18.03.2022 | 3,34,242 | 1,42,684 | Unpaid salary | 0.0022341 | | 1,91,558 | 1) Verified with the books of accounts and the payroll register 2) Claim admitted under Employee Category 3) Shary due from De 2019 to 4th May 2000 is admitted under section 53(1)(1) or Ns. 1,03,201/- 4) Shary claim for 5th May 2020 to Aug 2020 is admitted as per COC Resolution under section 53(1)(a) for Ns. 39,483/- |
|-----|---------------------|---------------------|----------|------------|-----------|-----------|---------------|-----------|--|-----------|---|
| 144 | M.N.Kalyanasundaram | M.N.Kalyanasundaram | Employee | 18.03.2022 | 36,67,754 | 10,02,504 | Unpaid salary | 0.0156967 | | 26,65,250 | 1) Verified with the books of accounts and the payrol register 2) Claim admitted under Employee category 3) Salary due from an 2019 to 4th May 2020 is admitted under section 53(1)(1) for Rs. 7,18,781-7 4) Salary claim for Sh May 2020 to Audmitted as per COC Resolution under section \$3(1)(a) for Rs. 1,78,512/- 5) Grafutly due is admitted under section \$6(4)(a)(iii) for Rs. 1,05,711/- |
| 145 | 5.Anbashagan | S.Anbazhagan | Employee | 18.03.2022 | 15,85,175 | 7,08,208 | Unpaid salary | 0.0110888 | | 8,76,967 | 1) Verified with the books of accounts and the payroll register 2) Claim admitted under Employee category 3) Salary due from July 2019 to 4th May 2020 for fis. 1,07,402/- and 3) Salary due from July 2019 to 4th May 2020 for fis. 1,07,402/- and 3) Salary claim from SSM May 2020 to 4th May 2020 for fis. 1,07,402/- and 3) Salary claim from SSM May 2020 to Augitation dueler section SSL(1)(4) 5 Salary claim from SSM May 2020 to Augitation under section SSL(1)(4) for fis. 2,76,506/- 6) The Company has declared lockdown w.e. ± 30/67/2020 and no salary 10 payable factor that date, here salary dam from Sep 2020 to Feb 2022 10 rejected 3) Provident Fund Claim is rejected as it is payable to Provident Fund Department 3) As per Company Policy, the leave encashment is encashable only upon retrement or resignation. As the Company into liquidation, the same is not payable, here rejected as it he management of the company 6) Performance Pays in not yet dueler the management of the company 6) Performance Pays in not yet dueler the management of the company 1) Society due is goal to concerned society, hence rejected 11) On liquidation of the company, the service weightage pay is also not payable , hence rejected |
| 146 | M.Venkatesh | M.Venkatesh | Employee | 19.03.2022 | 8,20,296 | 3,87,484 | Unpaid salary | 0.006067 | | 4,32,812 | 1) Verified with the bools of accounts and the payroll register 2) Claim admitted under Employee category 3) Salary due from July 2019 to 4th May 2020 for Rs. 2,2,2,574/- and Frinal Settlement for Rs. 1,07,928/- is admitted under section 33(1)(1) 4) Salary claim from 5th May 2020 to Aug 2020 is admitted as per COR Resolution under section 33(1)(a) for Rs. 46,928/- 5) The Company has declared lockdown w.e.f. 30(3)(2)(2)(2) and no 5) The Company has declared lockdown w.e.f. 30(3)(2)(2)(2) and no 5) The Company has declared lockdown w.e.f. 30(3)(2)(2)(2)(2)(3) 6) The Company has declared lockdown w.e.f. 30(3)(2)(2)(3)(3)(3)(3) 6) The Company has declared lockdown w.e.f. 30(3)(2)(3)(3)(3)(3)(3)(3)(3)(3)(3)(3)(3)(3)(3) |
| 150 | D.Rohll Kumar | D.Rohit Kumar | Employee | 19.03.2022 | 20,31,020 | 7,94,366 | Unpaid salary | 0.0124378 | | 12,36,654 | 1) Verified with the books of accounts and the payroll register 2) Claim admitted under Employee category 3) Salary due from June 2019 to 4th May 2020 is admitted under section 53(I)(f) or 6s. 5);7596-6 4) Salary claim for 5th May 10 Aug 2020 is admitted as per COC 6) Salary claim for 5th May 10 Aug 2020 is admitted as per COC 7) Gratulty due is admitted under section 36(4)(a)(iii) for 8s. 1,66.5-17/- 5) Gratulty due is admitted under section 36(4)(a)(iii) for 8s. 1,66.5-17/- 6) The Company Policy declared lockdown we 1 30/08/2000 and no salary is payable after that dates, hence salary claim from 5ep 2020 to 16s 2022 is rejected. 7) As per Company Policy, the leave encushment is encushable only upon reterement or eneignation. As the Company into liquidation, the same is not payable, hence rejected 9) On liquidation of the company, the service weightage pay is also not payable , hence rejected |
| 151 | V.Subramanian | V.Subramanian | Employee | 18.03.2022 | 24,29,368 | 9,73,093 | Unpaid salary | 0.0152362 | | 14,56,275 | 1) Verified with the books of accounts and the payroll register 2) Claim admitted under Employee category 3) Salary due from the 2019 to 4th May 2020 is admitted under section 31(1)(1) for 16. 457/4464-7 is Aug 2020 is indirected as per COC 31(1)(1) for 16. 457/4464-7 is Aug 2020 is indirected as per COC 31(1)(1) for 16. 457/4464-7 is Aug 2020 is indirected as per COC 31(1)(1) for 16. 457/4464-7 is Aug 2020 is indirected as per COC 31(1)(1) for 16. 457/4464-7 is Aug 2020 is indirected as per COC 31(1)(1) for 16. 457/4464-7 is Aug 2020 is indirected as per COC 31(1)(1)(1)(1)(1)(1)(1)(1)(1)(1)(1)(1)(1) |
| 152 | D.Pavithra | D.Pavithra | Employee | 18.03.2022 | 60,690 | 60,690 | Unpaid salary | 0.0009503 | | - | 1) Verified with the books of accounts and the payrol register 2) Claim admitted under Employee category 3) Slasing due from June 2019 to 4th May 2020 is admitted under section 53 (1)(1) for Rs. 21,207/- 4) Slasing value from St May to Aug 2020 is admitted as per COC Resolution under section 53 (1)(a) for Rs. 39,483 3 |
| 153 | C.Subramanian | C.Subramanian | Employee | 18.03.2022 | 9,80,159 | 3,56,120 | Unpaid salary | 0.005576 | | 6,24,039 | 1) Verified with the books of accounts and the payroli register 2) Claim admitted under Employee category 3) Salary due from June 2019 to 4th May 2020 is admitted under section 33(1)() for 82, 225, 226, 326, 346, 342, 3200 is admitted under section 33(1)() for 82, 225, 226, 326, 346, 342, 3200 is admitted as per COC 456001600 under section 53(1)(4) for 86, 49,331 5) Gratulty due is admitted under section 54(4)(4)(8) for 87, 78, 599 6) The Company has declared lockdown w. £ 30(92,7000 and no salary 1) republic and the date, hence salary claim from 5ep 2020 to 10 eb 2022 10 rejected 7) Provident Fund Claim is rejected as it is payable to Provident Fund Department 8) As per Company Policy, the leave encashment is encashable only upon retrement or relignation. As the Company into liquidation, the same is not payable, hence rejected 9) Society due is past to concerned society, hence rejected 9) Society due is past to concerned society, hence rejected 10) On legicalistion of the company, the service weightage pay is also not payable, hence rejected |

| 154 | S.Leonda Inbaraj | S.Leonda Inbaraj | Employee | 19.03.2022 | 4,32,522 | 3,46,027 | Unpaid salary | 0.0054179 | 86,495 | 1) Verified with the books of accounts and the payrol register 2) Claim admitted under Employee category 3) Salary due from Jan 2019 to 4th May 2020 is admitted under section 531(1)(1) or 18. 2.85,584/ 4) Salary claim for 5th May to Aug 2020 is admitted as per COC Recibilition under section 53(1)(8) for Rr. 50,043 5) The Company has declared lockdown well 53(0)(8)(2020 and no salary is payable after that date, hence salary dain from Sep 2020 to Feb 2022 is rejected. |
|-----|--------------------|--------------------|----------|------------|-----------|----------|---------------|-----------|-----------|--|
| 157 | L.Vignesh | LVignesh | Employee | 19.03.2022 | 35,644 | 35,644 | Unpaid salary | 0.0005581 | - | Werlfied with the books of accounts and the payroll register Claim admitted under Employee category The claim is admitted in full for Rs.35,644/- under section 53(1)(f) |
| 163 | Sujay S. Nayak | Sujay S. Nayak | Employee | 20.03.2022 | 7,01,544 | 1,63,258 | Unpaid salary | 0.0025562 | 5,38,286 | 1) Verified with the books of accounts and the payrol register 2) Claim admitted under Employee cateogery 3) Salary due from April 20 to 4th May 200 is admitted under section 53 (1)(f) for Rs. 55,199/- 4) Salary claim for 5th May 16 Aug 2020 is admitted as per COC Resolution under section 53 (1)(a) for Rs. 1,08,059 |
| 164 | N.Jothiswaroop | N.Jothiswaroop | Employee | 20.03.2022 | 6,29,693 | 3,70,083 | Unpaid salary | 0.0057946 | 2,59,610 | 1) Verified with the books of accounts and the payrol register 2) Claim admitted under Employee category 3) Salary due from Jane 2019 to 4th May 2020 is admitted under section 31/(1) for Rs. 3/5.534/ . 4) Salary claim for 5th May to Aug 2020 is admitted as per COC Resolution under section 331/(3) for Rs. 54.531 5) As per Company Policy, the leave encashment is encashable only upon reterement or registed in As the Company into liquidation, the same is not payable, better rejected 0) Provident Fund Claim is rejected as R is payable to Provident Fund Department |
| 165 | R.C.Gowri Shankar | R.C.Gowri Shankar | Employee | 21.03.2022 | 31,51,162 | 8,22,311 | Unpaid salary | 0.0128753 | 23,28,851 | 1) Verified with the books of accounts and the payrol register 2) Claim admitted under Employee category 3) Salary due from Jane 2019 to 4th May 2020 is admitted under section 210(1) for Rs. 2526 Myr. Do Jag. 2010 is admitted as per CCC Resolution under section 33(1)/46 for Rs. 1.34.276 6) The Company has declared lockdown w.e.f 30(08/2000 and no salary 6) The Company has declared lockdown w.e.f 30(08/2000 and no salary 1) spaylabe flart that date, hence salary dain from 5ep 2010 to Feb 2022 is rejected 7) Provident Fund Claim is rejected as it is payable for Provident Fund Claim is rejected as it is payable for representation of the company of the same is not payable, hence rejected 3) As per Company Policy, the leave encashment is encashable only upon retrement or registation. As the Company into liquidation, the same is not payable, hence rejected 3) Performance Psy is not vyet due as the management of the company dishift is succeeded by the company of the company, the service weighting pay is also not payable, hence rejected |
| 166 | C.Perumal | C.Perumal | Employee | 21.03.2022 | 5,30,577 | 62,066 | Unpaid salary | 0.0009718 | 4,68,511 | 3) Verified with the books of accounts and the payrol register 2) Claim admitted under freqloyer category 3 Claim admitted under scholoyer category 3 Salary due from April 20 to 4th May 2020 is admitted under section 53(1)(f) for Rs. 22,583/- 4) Salary claim for 5th May to Aug 2020 is admitted as per COC Resolution under section 53(1)(a) for Rs. 39,483/- 5) Provident Fund Claim is rejected as it is payable to Provident Fund Department of the Company Policy, the leave encashment is encashable only upon retriement or resignation. As the Company into liquidation, the same is not payable, here rejected 7) and payable price rejected 7) and payable price rejected 70 payable price rejected 70 payable prices 70 p |
| 168 | G.Ramesh Babu | G.Ramesh Babu | Employee | 20.03.2022 | 10,31,171 | 2,98,408 | Unpaid salary | 0.0046723 | 7,32,763 | 1) Verified with the books of accounts and payroll register 2) Claim admitted under Employee category 3) The claim is admitted partly for Rs. 2,58,408/- under section 53(1)(f) 4) Performance Psy is not yet due as the management of the company dight issued any letter regarding that, hence rejected |
| 170 | D.Swaprakasam | D.Sivaprakasam | Employee | 17.03.2022 | 21,25,606 | 6,63,613 | Ungaid salary | 0.0103905 | 14,61,993 | 1) Verified with the books of accounts and the payroll register 2) Claim admitted under Employee category 3) Salary due from July 2019 to 4th May 2020 is admitted under section 53(1)(f) of res. A. 69-3334 A. May 2020 is admitted as per COC Resolution under section 53(1)(a) for Rs. 1.04,771/- 5) Gratafly due is admitted under section 56(4)(a)(iii) for Rs. 1.05,509 6) The Company has declared lockdown we f 30/08/2003 and no salary is payable after that date, hence salary claim from Sep 2020 to feb 2022 sergeited 7) Provident Fund Claim is rejected as it is payable to Provident Fund 7) Provident Fund Claim is rejected as it is payable to Provident fund 7) Provident Fund Claim is rejected as it is payable to Provident fund 7) Provident Fund 7) As per Company Policy, the leave encathwent is encatable only upon referement or resignation. As the Company into liquidation, the same is not payable, hence rejected 9) Performance Pay is not yet due as the management of the company dirth issued any later regarding that, hence rejected 10) On liquidation of the company, the service weightage pay is also not payable, hence rejected |
| 171 | M.Gnanaguru | M.Gnanaguru | Employee | 18.03.2022 | 4,54,896 | 4,36,915 | Unpaid salary | 0.006841 | 17,981 | 1) Verified with the books of accounts and the payrol register 2) Claim admitted under Employee category 3) Salary due from July 2019 to 4th May 2020 is admitted under section \$31(1)(f) for 8x. 4,36,913/- |
| 172 | Late Rajagopalan J | Late Rajagopalan J | Employee | | 10,84,779 | 4,70,269 | Unpaid salary | 0.0073632 | 6,14,510 | 1) Verified with the books of accounts and the payrol register 2) Claim admitted under finelyone category 2) Salary due from July 2019 to 4th May 2001 is admitted under section 531(1)(10 rs. 8, 38,2234/- 4) Wages due from 5th May 2020 to 4 Aug 2020 is admitted as per COC Resolution under section 531(1)(a) for Rs. 88,045 Sylfriddwifty/indemnity Bond need to be submitted by legal heir to process the claim |
| 173 | Ravichandran G N | Ravichandran G N | Employee | 17.03.2022 | 7,87,058 | 4,22,628 | Unpaid salary | 0.0066173 | 3,64,430 | 1) Verified with the books of accounts and the payrol register 2) Claim admitted under Employee category 3) Salary due from July 2019 to 4th May 2020 for Rs. 4,03,645/- is admitted under section 53(1)(1) of Rs. 4,03,645/- is admitted under section 53(1)(1) of Rs. 19,838 5) Provident Fund Claim is rejected as it is payable to Provident Fund Claim is rejected as it is payable to Provident Fund Claim is rejected as it is payable to Provident Fund 16) As per Company Policy, the leave encashment is encashable only upon retrement or resignation. As the Company rivio liquidation, the same is not payable, hence rejected 8) On liquidation of the company, the service weightage pay is also not payable , hence rejected |

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|-----|----------------|----------------|----------|------------|-------------|-----------|---------------|-----------|-------------|-----|--|
| 174 | Raj H Eswaran | Raj H Eswaran | Employee | 17.03.2022 | 1,56,69,270 | 35,29,830 | Unpaid salary | 0.0552684 | 1,21,39,440 | | 1) Verified with the books of accounts and the payroll register 2 (claim admitted under Employee citagiony 2) (claim admitted under Employee citagiony 3) salary due from July 2019 to 4th May 2020 for Rt. 27,78,113/- is admitted under section 531(1)) (or 3) salary citaen from 5th May 2020 to Aug 2020 is admitted as per COC Resolution under section 531(1)) for fix 5,73,127 (or 3) (3) At the salaray package approved by the AGM doesn't specify any other benefits, the gratuity claim is rejected |
| 175 | M Murali | M Murali | Employee | 17.03.2022 | 5,84,971 | 2,42,200 | Unpaid salary | 0.0037923 | 3,42,771 | | 1) Verified with the books of accounts and the payrol register 2) claim admitted under Workman category 3) Wages due from July 2019 to 15th Feb 2001 for Rs. 90,513/3 and bornos claim of Rs. 50,000 is admitted under section 53(1)/if) 4) Wages due from 501 May 2020 to Aug 2020 is admitted as per COC Relacultion under section 53(1)/if) for Rs. 90,000 is demitted under declared to the control of t |
| 176 | E Subramani | E Subramani | Employee | 18.03.2022 | 5,79,029 | 2,23,721 | Unpaid salary | 0.0035029 | 3,55,308 | | 1) Verified with the books of accounts and the payroll register 2) Claim admitted under Workman category 3) Wages due from July 2019 to 156h Feb 2020 for Rs. 86,531/- and bornsot for Rs. 56,005 admitted under section 531(1)(f) 4) Wages due from 50h May 2020 to Aug 2020 is admitted as per COC Resolution under section 531(1)(g) for Rs. 2020 is admitted under section 531(1)(g) for Rs. 2020 is 2020 is admitted under section 531(1)(g) for Rs. 2020 is 2020 is 2020 is admitted under section 531(1)(g) for Rs. 2020 is 202 |
| 178 | 5.Nandakumar | 5.Nandakumar | Employee | 18.03.2022 | 10,74,310 | 3,69,666 | Unpaid salary | 0.0057881 | 7,04,644 | | 1) Verified with the books of accounts and the payrol register 2) Claim admitted under (Imployee category 2) Claim admitted under (Imployee category 3) Salary due from July 2019 to 4th May 2020 for Rs. 2,08,735/- is 3) Salary due from July 2019 to 4th May 2020 for Rs. 2,08,735/- is 4) Salary claim from 5th May 2020 for Rs. 46,701 5) Cartaly due is admitted under section 36(4)(a)(a)(a) for Rs. 14,1230 7) The Company has declared lockdown we 3 30(8)(2020 and no salary is 5) Enable for the fast fast, hence salary caffind from \$59,2020 for section 2) 8) Provident Fund Claim is rejected as it is payable to Provident Fund Department 9) For company Policy, the leave encularment is encadable only upon 1) A per Company Policy, the leave encularment is encadable only upon 1) A per Company Policy, the leave encularment is encadable only upon 1) on policy and for the Company from loquidation, the same is not payable, hence rejected 1) On loquidation for the company, the service weightage pay is also not payable, hence rejected |
| 179 | V.Unnikrishnan | V.Unnikrishnan | Employee | 17.03.2022 | 77,463 | 77,463 | Unpaid salary | 0.0012129 | - | | Verified with the books of accounts and the payroll register Claim admitted under Employee category Claim is admitted in full under Section 53(1)(f) for Rs. 77,463 |
| 180 | V.Maharaja | V.Maharaja | Employee | 17.03.2022 | 5,79,029 | 2,17,241 | Unpaid salary | 0.0034015 | 3,61,788 | | 13) Verified with the books of accounts and the payroll register 2) Claim admitted under Workman category 2) Claim admitted under Workman category 2) Claim admitted under Workman category 2) Claim admitted under western 531(1)(1) 4) Wages side from 50 May 2001 of Aug 2000 as demitted as per COC Resolution under section 531(1)(1) for 18: 24,901 5) Wages side from 17 The 29 2001 of 4th May 2000 is admitted under section 531(1)(1)(1) for 18: 24,901 5) Wages side from 17 The 29 2000 to 4th May 2000 is admitted under section 531(1)(1)(1) for 18: 23,988 7) The Company has declared lockdown we 4 50(0)(8/2000 and no salery is payled after that date, hence salary claim from 5ep 2020 to 1 refs 2022 is rejected. 8) Produceff Land Claim is rejected as it is payable to Provider Fund Department 10) Ap Ler Company Policy, the leave encashment is encashable only upon reterment or resignation. As the Company into liquidation, the same is not payable, hence rejected 10) On liquidation of the company, the service weightage pay is also not payable, hence rejected |
| 181 | C.Madhalyan | C.Medhaiyan | Employee | 18.03.2022 | 5,79,029 | 1.83,265 | Unpaid salary | 0.0028695 | 3,95,764 | | 1) Verified with the books of accounts and the payroll register 2) Claim admitted under Workman category 2) Claim admitted under Workman category 3) Wages due from July 2019 to 16th feb 2020 for its. 50,321/- and books for its. 50,000 admitted under section \$11(1)0 10 claim admitted under section \$11(1)0 10 claim admitted under section \$10(1)0 10 claim admitted under section \$10(1)0 10 claim admitted under section \$6(1)(4)00 for its 2,000 10 claimly due is admitted under section \$6(1)(4)00 for its 2,2398 7) The Company has declared lockdown we if 30(88/2000 and no salary 10 company has declared lockdown we if 30(88/2000 and no salary 10 claimly due is admitted under section \$6(1)(4)00 for its 2,3988 7) The Company has declared lockdown we if 30(88/2000 and no salary 12 in registed 19 Provident Fund 10 paylor depression and the Company into liquidation, the same is 10 claimly admitted to the company into liquidation, the same is 10 (1) this liquidation of the company, the service weightage pay is also not 10 paylor, here registed |

| 182 | R.Vetrivel | R.Vetrivel | Employee | 18.03.2022 | 5,79,029 | 2,15,770 | Unpaid salary | 0.0033784 | | 3,63,259 | 1) Verified with the books of accounts and the payroll register 2) Claim admitted under Workman category 3) Wages due from July 2019 to 16th Feb 2020 for Rs. 78,580/- and bonus for Rs. 56,000 as dentited under section 53(1)(i) for Rs. 78,580/- and bonus for Rs. 56,000 as dentited under section 53(1)(ii) for Rs. 23,001 4) Wages due from 51th May 2020 to Aug 2020 is admitted as per COC Recolution under section 53(1)(i) for Rs. 2,5001 5) Wages due from 17th Feb 2020 to 4th May 2020 is admitted under 5) Wages due from 17th Feb 2020 to 4th May 2020 is admitted under 6 Gratishly due is dentited under section 56(1)(iii) fif Rs. 23,988 7) The Company has declared lockstown w.e.f 30(08/2020 and no salery 5 payable farter that date, hence salary claim from Sep 2020 to Feb 2022 is rejected 8) Provident Fund Claim is rejected as it is payable to Provident Fund Department 9) As per Company Policy, the leave encashment is encashable only upon retirement or resignation. As the Company into liquidation, the same is not payable, hence rejected 10) On liquidation of the company, the service weightage pay is also not payable, hence rejected |
|-----|------------------|------------------|----------|------------|-----------|-----------|---------------|-----------|--|-----------|---|
| 183 | V.Ramasamy | V.Ramasamy | Employee | 18.03.2022 | 14,72,060 | 5,50,562 | Unpaid salary | 0.0086204 | | 9,21,498 | 1) Verified with the books of accounts and the payroll register 2) Claim admitted under Employee category 3) Salary due from June 2019 to 4th May 2020 is admitted under section 53(1)(1) for Ri. 2,55,420/ 3 4) Salary due from June 2019 to 4th May 2020 is admitted under section 53(1)(1) for Ri. 2,55,420/ 3 4) Salary claim for Nt May to Aug 2020 is admitted as per COC resolution under section 53(1)(1) for Ri. 2,55,222 (i) The Company has declared lockdown veri 3,00/8/2020 and no salary is payable after that date, hence salary claim from Sep 2020 to feb 2022 is rejected 7) Provident Fund Calms is rejected as it is payable to Provident Fund Department 3) As per Company Policy, the leave encashment is encashable only upon retrement or resignation. As the Company into liquidation, the same is not payable, hence rejected 9) On liquidation of the company, the service weightage pay is also not payable, hence rejected 10) Society due is paid to concerned society, hence rejected 10) Society due is paid to concerned society, hence rejected |
| 184 | D.Sangathaamilan | D.Sangathaamilan | Employee | 18.03.2022 | 10,23,940 | 4,16,388 | Unpaid salary | 0.0065196 | | 6,07,552 | 1) Verified with the books of accounts and the payrol register 2) Claim admitted under frequence category 3) Slashy due from June 2019 to 4th May 2020 is admitted under section 51(1)(1) for Rs. 3,26,793/- 4) Slashy claim for 5th May to Aug 2020 is admitted as per COC Resolution under section 53(1)(a) for Rs. 89,595 |
| 185 | s.Sathiya Seelan | s Sathiya Seelan | Employee | 18.03.2022 | 93,22,600 | 18,34,326 | Unpaid salary | 0.028721 | | 74,88,274 | 1) Verified with the books of accounts and the payrol register 2) Claim admitted under fringloyne category 3) Salary due from July 2019 to 4th May 2020 is admitted under section 52(1)(f) for Rs. 12,46.601/- 4) Superannuation due is admitted under section 53(1)(f) for Rs. 23,474.007/- 5) Salary claim for 5th May to Aug 2020 is admitted as per COC 860 (c) and section 53(1)(f) for Rs. 3,40,525 (f) TOS deducted is past to income Tax Department, hence rejected 61 TOS deducted is past to income Tax Department, hence rejected 61 TOS deducted is past to income Tax Department, hence rejected on the transpersence of the company of the company department of the company due to payable, hence rejected of and the management of the company dish'n issued any letter regarding that, hence rejected 10) On liquidation of the company, the service weightage pay is also not payable, hence rejected |
| 186 | V.Thanisrasu | V.Thaniarasu | Employee | 17.03.2022 | 3,94,534 | 2,55,055 | Unpaid salary | 0.0039935 | | 1,39,479 | 1) Verified with the books of accounts and the payrol register 2) Claim admitted under Workman category 3) Wages due from June 2019 to 18th Feb 2020 for Rs. 1,18,923/- and houses claim of Rs. 56,000 is admitted under section 531(1)() 4) Wages due from 5th May 2020 to Aug 2020 is admitted as per COC Resolution under section 531(1)(a) for Rs. 20,830 5) Wages due from 17th Feb 2020 to 4th May 2020 is admitted under section 531(1)(a) for Rs. 50,802 6) Provident Fund Claim is rejected as it is payable to Provident Fund Department 7) On liquidation of the company, the service weightage pay is also not payable , hence rejected |
| 187 | M.Shanmugan | M.Shanmugam | Employee | 21.03.2022 | 12,18,114 | 3,69,413 | Unpaid salary | 0.0057841 | | 8,48,701 | 1) Verified with the books of accounts and the payroll register 2) Claim admitted under Employee category 3) Salary due from June 2019 to 4th May 2020 is admitted under section 31(1)(f) for 8, 25, 35.45 · |
| 188 | N.Ramesh | N.Ramesh | Employee | 21.03.2022 | 9,85,900 | 3,25,836 | Unpaid salary | 0.0051018 | | 6,60,064 | 1) Verified with the books of accounts and the payrol register 2) Claim admitted under Workman category 3) Wages due from July 2019 to 16th Peb 2020 for Rs. 1.32,253/- and loyalty bonus for Rs. 55,000 is admitted under section 53(1)(f) 4) Wages due from 5th May 2020 to 1 admitted as per COC Resolution under section 53(1)(a) for Rs. 39,963 5) Wages due from 17th Feb 2020 to 4th May 2020 is admitted under section 53(1)(b)(f) for Rs. 32,418 5) Gratulty due is admitted under section 36(4)(a)(iii) for Rs. 65,202 6) Frovident Fund Calami se rejected as it is payable to Provident Fund Cappartment 7) As per Company Policy, the leave encashment is encashable only upon retrement or registation. As the Company rito liquidation, the same is not payable, hence rejected 3 for his quidation of the company, the service weightage pay is also not payable, hence rejected |

| 189 | R.Udhayakumar | R.Udhayakumar | Employee | 21.03.2022 | 8,46,113 | 2,76,286 | Unpaid salary | 0.004326 | 5,69,827 | 1) Verified with the books of accounts and the payrol register 2) Claim admitted under Workman category 3) Wages due from July 2019 to 16th Feb 2020 for 8s. 1,28,910/- and loyaly bouns for 8s. 5,600 is a dmitted under section 53(1)(f) 4) Wages due from 5th May 2020 to July 2020 is admitted as per COC 8) Silvages due from 5th May 2020 to 4th May 2020 is admitted under section 53(1)(s) for 8s. 13,113 5) Wages due from 17th Feb 2020 to 4th May 2020 is admitted under section 53(1)(s)(f) for 8s. 13,113 6) Silvages from 17th Feb 2020 to 10 th May 2020 is admitted under section 53(1)(s)(f) for 8s. 13,113 6) Silvages from 17th Feb 2020 to 10 th May 2020 is admitted under section 53(1)(s)(s)(f) for 8s. 13,113 6) Silvages from 17th Feb 2020 to 10 th May 2020 is admitted under section 53(1)(s)(s)(s)(s)(s)(s)(s)(s)(s)(s)(s)(s)(s) |
|-----|-----------------|-----------------|----------|------------|----------|----------|---------------|-----------|----------|--|
| 190 | R.Ravi | R.Ravi | Employee | 21.03.2022 | 9,38,566 | 3,45,390 | Unpaid salary | 0.0054079 | 593,276 | 1) Verified with the books of accounts and the payrol register 2) Claim admitted under Workman category 3) Claim admitted under workman category 3) Wagen due from July 2019 to 108/hrb 2020 for Rs. 1,33,445/- and bonus for Rs. 5,60,00 is admitted under section 531(1)() 4) Wagen due from 5th May to Aug 2020 in admitted as per COC Resolution under section 531(1)(6) for Rs. 33,963 5) Wages due from 17h feb 2020 to 40 th Aug 2020 is admitted under section 531(1)(6)(6) for Rs. 5,700 6) Gratulty due is admitted under section 56(4)(4)(8) for Rs. 65,202 7) The Company has declared lockdown w.e.f 30/RS/2020 and no salary is payable after that date, hence salary claim from 5ep 2020 to Feb 2022 is rejected 10 Claim is rejected as 8 is payable to Provident Fund Department 9) As per Company Policy, the leave encashment is encashable only upon retrement or registation. As the Company risol liquidation, the same is not payable, hence rejected |
| 191 | M.Pachalappan | M-Pachalappan | Employee | 21.03.2022 | 6,68,839 | 2,56,186 | Unpaid salary | 0.0040112 | 4,12,653 | 1) Verified with the books of accounts and the payrol register 2) Claim admitted under Workman category 3) Wages due from July 2019 to 16th Feb 2020 for Rs. 1,05,224/- and bonus for Rs. 5,000 so admitted under section 53(11)/6 (rs. 4) Wages due from 5th May 2020 to Aug 2020 is admitted as per COC 6) Wages due from 17th Feb 2020 to 4th May 2020 is admitted under 5) Wages due from 17th Feb 2020 to 4th May 2020 is admitted under 5) Wages due from 17th Feb 2020 to 4th May 2020 is admitted under 1) Wages due from 17th Feb 2020 to 4th May 2020 is admitted under 1) Wages due from 17th Feb 2020 to 4th May 2020 is admitted under 1) The Company has declared loddown w.e.f. 30,786/2020 and no salary 1 feb 2020 for this declared loddown w.e.f. 30,786/2020 and no salary 1 feb 2020 for from 18th May 2020 for feb 2021 1 feb 2020 for from 18th May 2020 for feb 2021 1 feb 2020 for from 18th May 2020 for feb 2021 2 feb 2020 for from 18th May 2020 for feb 2021 2 feb 2020 for from 18th May 2020 for feb 2021 2 feb 2020 for from 18th May 2020 for feb 2020 2 feb 2020 for from 18th May 2020 for feb 2020 2 feb 2020 for from 18th May 2020 for feb 2020 2 feb 2020 for from 18th May 2020 for feb 2020 2 feb 2020 for from 18th May 2020 for feb 2020 2 feb 2020 for from 18th May 2020 for feb 2020 2 feb 2020 for from 18th May 2020 for feb 2020 2 feb 2020 for from 18th May 2020 for feb 2020 2 feb 2020 for from 18th May 2020 for feb 2020 2 feb 2020 for from 18th May 2020 2 feb 2020 2 feb 2020 2 feb 2020 feb 2020 2 feb 2020 2 feb |
| 192 | K Dharmalingam | K Dharmalingam | Employee | 21.03.2022 | 9,14,556 | 3,46,344 | Unpaid salary | 0.0054229 | 5,68,212 | 1) Verified with the books of accounts and the payrol register 2) Claim admitted under Workman category 3) Wages due from July 2019 to 16th Feb 2020 for Rs. 1,34,371/- and bonus claim of Rs. 56,000 is admitted under section 5311(f) 4) Wages due from 5th May 2020 to Aug 2020 is admitted as per COC 4) Wages due from 5th May 2020 to Aug 2020 is admitted under 5) Wages due from 17th Feb 2020 to 4th May 2020 is admitted under 5) Wages due from 17th Feb 2020 to 4th May 2020 is admitted under 6) Gritsfully due is admitted under section 54(k)(a)(iii) for Rs. 65,202 7) The Company has declared lockdown v.e.f 30/08/2020 and no salery 1 payable after that date, hence salery dain from 5ep 2020 to Feb 2022 1s rejected 2in rejected as it is payable to Provident Fund Cepatrimer. 9) On liquidation of the company, the service weightage pay is also not payable, hence rejected |
| 193 | Madhava Swamy | Madhava Swamy | Employee | 21.03.2022 | 8,93,108 | 7,05,382 | Unpaid salary | 0.0110445 | 1,87,726 | 1) Verified with the books of accounts and the payrol register 2) Claim admitted under Employee category 3) Salary due from Jane 2019 to 4th May 2020 is admitted under section 33(1)(f) or 8, 35,5548 · |
| 194 | Kumaravel R | Kumaravel R | Employee | 22.03.2022 | 1,12,500 | 1,11,487 | Unpaid salary | 0.0017456 | 1,013 | 1) Verified with the books of accounts and the payrol register 2) Claim admitted under Employee category 3) Salary due from Jan 2019 to 4th May 2020 is admitted under section 53(1)(1) for 8i. 32,694/- 4) Salary claim for 5th May to Aug 2020 is admitted as per COC Resolution under section 53(1)(a) for 8i. 18,793 |
| 199 | S.Sriram | S.Sriram | Employee | 21.03.2022 | 3,98,896 | 3,47,556 | Unpaid salary | 0.0054419 | 51,340 | 1) Verified with the books of accounts and the payroll register 2) Claim admitted under Employne category 3) as per company records Rs. 51,340 paid. 4) Hence, Claim is admitted partly under Section 53(1)(f) for Rs. 3,47,556 |
| 202 | R.Swama Latha | R.Swarna Latha | Employee | 23.02.2022 | 9,00,000 | 3,65,162 | Unpaid salary | 0.0057175 | 5,34,838 | 1) Verified with the books of accounts and the payrol register 2) Claim admitted under Employee category 3) Salary due from July 2019 to 04th May 2020 is admitted under section 53(1)(i) for 88, 3.5,963/- 4) Salary due from 5th May 2020 to Aug 2020 is admitted as per COC Resolution under section 53(1)(i) for Re. 1.2,199 5) Provident Fund Calari is rejected as it is payable to Provident Fund Department 6) As per Company Policy, the leave encashment is encashable only upon retrement or resignation. As the Company into liquidation, the same is not payable, hence rejected |
| 203 | N.Purushothaman | N.Purushothaman | Employee | 29.03.2022 | 5,34,240 | 4,05,186 | Unpaid salary | 0.0063442 | 1,29,054 | 1) Verified with the books of accounts and the payrol register 2) Claim admitted under fredloyer category 3) Claim admitted under stroklover category 3) Claim (and Erroll under 2019 to 4th May 2020 is admitted under section 53(1)(1) for fis. 3,88,800/- 4) Salary claim for 5th May to Aug 2020 is admitted as per COC Resolution under section 53(1)(a) for fis. 16,386 5) Provident Fund claim is rejected as it is payable to Provident Fund Department Operatment Ope |

| 211 | A. Vohnu Prasad | A. Vishnu Prasad | Employee | | 12,09,995.00 | 5,09,982 | Unpaid salary | 0.0079851 | | 7,00,013 | 1) Verified with the books of accounts and the payrol register 2) Claim admitted under Employee category 3) Salary due from July 2019 to 10th April 2020 is admitted under section 53(1)) (for Rs. 2.58, 574/- 4) Full R in all settlement due claim is admitted u/s 53(1)(f) for Rs. 2.56,308/- 5) Performance Pay is not yet due as the management of the company did'nt issued any letter regarding that, hence rejected |
|-----|------------------|------------------|----------|------------|--------------|----------|---------------|-----------|--|-----------|---|
| 212 | Sundaram bhaskar | Sundaram bhaskar | Employee | 11.06.2022 | 71,955 | 66,273 | | 0.0010377 | | 5,682 | 1) The claim is admitted u/s 53(1)(a) for Rs.39,483/- and u/s 53(1)(f) for 26,790/- 27,790/- 27, The salary u/s 53(1)(a) from 05/05/2020 to 31/08/2022 of Rs.39,483/- has been paid on 13/08/2022 as per the COC approved CIRP expenses |
| 216 | Thippesha. H. M | Thippesha. H. M | Employee | 01.12.2022 | 12,19,359 | 1,86,605 | | 0.0029218 | | 10,32,754 | 1) The CIBP salary of Rs.40,499/- has been paid through cheque No: 56800 on 01/12/2022 and the balance amount was rejected as the claim form received belatedly. 2) Gratuly is not applicable as he doesn't complete five years of service. 3) Salary due from August 2019 to April-2020 u/s 53(1)(f) is Rs. 1,46,106/- and salary due from may 2020 to August 2020 u/s 53(1)(a) is Rs. 40,499/- |

TOTAL 18,98,86,897 6,38,67,087 12,49,81,375